

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO 623 OF 2025

IN THE MATTER OF:

News item titled  
"Govt's efforts to tap KSPCB funds set to hit legal hurdle"  
appearing in the Deccan Herald dated 23.11.2025

I N D E X

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1.	Affidavit on behalf of Respondent No. <del>32</del> of the U.T. Administration of Dadra & Nagar Haveli and Daman & Diu.	1 - 3
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FILED BY :

NEW DELHI

DATED: 11.03.2026



(SUNITA SHARMA)

ADVOCATE FOR RESPONDENT NO.32

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New Delhi-110001

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Daman Dt. 29/02/25

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Particular Attestation

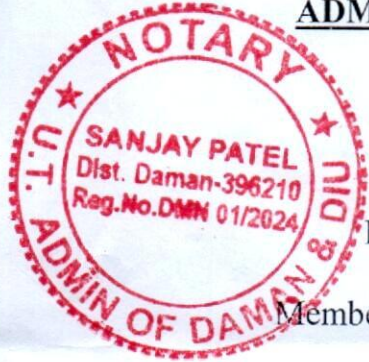
**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO 623 OF 2025**

**IN THE MATTER OF:**

News item titled  
"Govt's efforts to tap KSPCB funds set to hit legal hurdle"  
appearing in the Deccan Herald dated 23.11.2025

**AFFIDAVIT ON BEHALF OF RESPONDENT NO.32 OF THE U.T.  
ADMINISTRATION OF DADRA & NAGAR HAVELI AND DAMAN  
& DIU**



I, Shri B. Mohandaas, IFS aged 45 years about presently designated as Member Secretary in U.T Daman, in office of Pollution Control Committee of Dadra Nagar Haveli and Daman and Diu located at 1<sup>st</sup> Floor, Udyog Bhavan Bhenslore Kunta Road, Nani Daman-396210 do hereby solemnly affirm on oath and state as under :

1. In my official capacity as stated above I am conversant with the facts and circumstances of the case as such I am competent to swear this Affidavit.
2. As respondent No. 32 of the case above am well- acquainted with the facts and circumstances of the case as such I am competent to swear this Affidavit.

B

3. That this Hon'ble Tribunal on the basis of the news item published in the 'Deccan Herald' dated 23.11.2025 relating to "Govt's efforts to tap Karnataka State pollution Control Board funds set to hit legal hurdle" was pleased to suo- motu take cognizance of the case. Vide Order dated 03.12.2025 this Hon'ble Tribunal impleaded states and Union Territories as parties and directed the parties/ respondents to file their response /reply by way of affidavit before this Hon'ble Tribunal.
4. That the present Affidavit is being Affidavit in compliance with directions issued by this Hon'ble Tribunal vide Order dated 03.12.2025.
5. It is submitted that the respondent is filing a short Affidavit and seeks leave of this Hon'ble Tribunal to file a detailed Affidavit if need be at a later date or as directed by this Hon'ble Tribunal.
6. It is submitted that respondent has utilized all the funds received for pollution control for the specified purpose and has not diverted funds for development works which have to be taken up by other statutory bodies in this Union Territory.



D

On the facts and in the circumstances stated above it is therefore most respectfully prayed that this Hon'ble Tribunal may pass appropriate orders.

सदस्य सचिव  
**DEPONENT**

प्रदूषण नियंत्रण समिति  
**Pollution Control Committee**  
Dadra & Nagar Haveli and Daman & Diu  
दादरा एवं नगर हवेली तथा दमण एवं दीव

**VERIFICATION**

I, above deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Daman on this day 20<sup>th</sup> of February 2026.



**DEPONENT**

सदस्य सचिव  
Member Secretary  
प्रदूषण नियंत्रण समिति  
**Pollution Control Committee**  
Dadra & Nagar Haveli and Daman & Diu  
दादरा एवं नगर हवेली तथा दमण एवं दीव

Solemnly affirmed before me by  
Shri. B. Mohandas  
of Daman who is Identified  
by Shri. [Signature]  
whom I personally know.



**SANJAY PATEL**  
Advocate & Notary  
Reg No. DMN 01/2024  
Shop No 4, Jay Apartment,  
Opp Suryavanshi Store,  
Mashai Chowk, Nani Daman-396 210

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NEW DELHI**

**ORIGINAL APPLICATION NO. 623 of 2025**

**IN THE MATTER OF :**

News item titled " Govt's effort to tap KSPCB funds set to hit legal hurdle"  
Appearing in The Deccan Herald dated 23.11.2025. ....APPLICANT

VERSUS

GB Pant Institute of Himalayan Environment & Ors ....RESPONDENT

Know all to whom these presents shall come that I/We - **Respondent No.32 -Pollution Control Committee, Dadra and Nagar Haveli & Daman Diu.**

The above named the **Respondent** do hereby appoint **SUNITA SHARMA** advocate/s) to be my / our Advocate in the above-noted case authorize him:-

To act, appear and plead in the above-noted case in this court or in any other court in which the same may be tried or heard and also in the appellate court including High Court subject to payment of fees separately for each court by me/us.

To sign file, verify and present pleadings, appeals cross-objection or petitions for executions review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subjects to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences of disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings on paying separate fee.

To deposit, draw and receive money, cheques, cash and grant receipts hereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution on the said case.

To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

And I/we undersigned to hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.


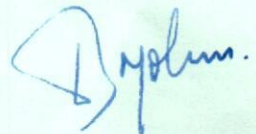
And I/we undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the court shall be of the Advocate which he shall receive and retain for himself.

And I/we undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settle is only for the above case and above Court. I/We hereby agree that once the fee is paid, I /We will not be entitled for the refund of the same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be paid again by me/us.

IN WITNESS WHERE OF I/We do hereunto set my/our hand to these presents the contents of which have been understood by me/us on this.....20th.....Day of...February.....2026 Accepted subject to the terms of the fees.

  
(SUNITA SHARMA)

   
Client Client